## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>IA NO. 1275 OF 2018 IN</u> <u>DFR NO. 2459 OF 2018 &</u> <u>IA NO. 1390 of 2018</u>

## Dated: 11<sup>th</sup> October, 2018

### Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Spentex Industries Limited Versus Madhya Pradesh Electricity Regulatory Commission & Anr.		Appellant(s)
		Respondent(s)
Counsel for the Appellant(s) :	Mr. Hemant Singh Mr. Ambuj Dixit	
Counsel for the Respondent(s) :	Mr. Alok Shankar	5.4

Mr. Mahip Singh for R.1

Ms. Ranjitha Ramachandran Mr. Shubham Arya for R.2

# <u>ORDER</u>

### IA NO. 1275 OF 2018

(Appln. for condonation of delay)

For the reasons set out in the application, the delay of 5 days in filing this appeal is condoned. Application is allowed.

Registry is directed to number the appeal and list the matter for admission on <u>01.11.2018.</u>

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson